

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 420(ND)/2017

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2019

NAME OF THE COMPANY: M/s Regal Metal & Ferro Alloys Vs. M/s Sandeep Axles Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present for the Petitioner:	Ms. Purti Marwaha and Ms. Heena George, Advocates		
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	Present for the Respondent:	Mr. Arun Saxena and Mr. Shivam Mishra, Advocates		
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ORDER

Ld. Counsel for the liquidator justifies the rejection of the claim made by the applicant. It was submitted that MOU executed between the parties did not provide for payment of any interest. Let reply be filed along with the documents relied upon.

To come up for arguments and disposal on 1st May, 2019.


(V. K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)